

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.606 OF 2018**

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016 (State of Arunachal Pradesh, Nagaland, Manipur, Mizoram and Meghalaya)

COMPLIANCE REPORT ON BEHALF OF STATE OF
MEGHALAYA IN COMPLIANCE WITH ORDER DATED
26.02.2020 PASSED BY THIS HON'BLE TRIBUNAL

INDEX

Sr. No.	Particulars	Pages
1.	Compliance Report on Behalf of State of Meghalaya In Compliance with Order Dated 26.02.2020 Passed by This Hon'ble Tribunal	1-2
2.	ANNEXURE A/1 A copy of quarterly status/progress report on behalf of State of Meghalaya for the period of 01.10.2020 to 31.12.2020	3-44



[AVIJIT MANI TRIPATHI]
ADVOCATE FOR RESPONDENT
STATE OF MEGHALAYA
B-17, 4TH Floor, Jangpura Extention,
New Delhi – 110014
Mob: 9958537705
Email- avijitmani@gmail.com

Dated: 06.04.2021

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.606 OF 2018**

IN THE MATTER OF:

Compliance of Municipal Solid Waste Management Rules, 2016 (State of Arunachal Pradesh, Nagaland, Manipur, Mizoram and Meghalaya)

**COMPLIANCE REPORT ON BEHALF OF STATE OF
MEGHALAYA IN COMPLIANCE WITH ORDER DATED
26.02.2020 PASSED BY THIS HON'BLE TRIBUNAL**

I, Manjunatha C., S/o Channabasappa T., aged about 43 years, the Secretary to the Government of Meghalaya, Department of Forest and Environment, having office at Secretariat Building, Shillong, Meghalaya-739001 do hereby solemnly affirm and state as under:

1. That I am the Secretary to the Government of Meghalaya, Department of Forest and Environment and as such am conversant with the facts of the case and competent and authorized to swear this affidavit on behalf of the Respondent State of Meghalaya.
2. That in compliance with the orders passed by this Hon'ble Tribunal in the captioned case on 26.02.2020, whereby this Hon'ble Tribunal has directed the State Government to file quarterly status-report to show status of compliance with the directions passed by this Hon'ble Tribunal and the requirement of various Rules and Regulations, the State of Meghalaya is hereby placing on record the status report for

Sl. Instrument No 06
Date 05/04/2021



Secretary
to the Govt. of Meghalaya
Forest & Environment Department

the quarter October-2020 to December-2020 before this Hon'ble Tribunal for kind perusal and appropriate directions. A copy of quarterly status/progress report on behalf of State of Meghalaya for the period of 01.10.2020 to 31.12.2020 is annexed herewith and marked as ANNEXURE A/1 [Page No. 3 to 44]

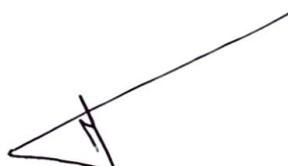
3. That it is thus most respectfully submitted that the quarterly status/progress report on behalf of State of Meghalaya for the period from 01.10.2020 to 31.12.2020 may please be taken on record for kind perusal and appropriate directions to be passed by this Hon'ble Tribunal. It is prayed accordingly.


DEPONENT

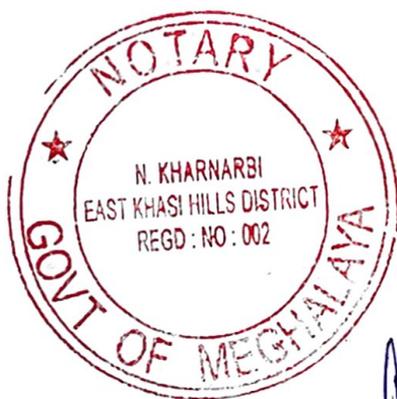
Secretary
to the Govt. of Meghalaya
Forest & Environment Department

VERIFICATION:

Verified on this 05 day of April, 2020 at Shillong that the content of the aforesaid affidavit is true and correct to the best of my knowledge and belief and nothing is false and nothing material has been concealed therefrom.


DEPONENT

Secretary
to the Govt. of Meghalaya
Forest & Environment Department




NELSON KHARNARBI
NOTARY
Regd. No: 002
East Khasi Hills District
Government of Meghalaya
05/04/2021

Quarterly Progress Report for the period 1-10-2020 to 31-12-2020 in compliance to the NGT Order Dt. 28.02.2020 in the matter of O.A. No. 606/2018 in the matter of compliance of Municipal Solid Waste Management.

Sl. No.	Particulars
1.	Quarterly Progress Report for controlling air Pollution in Non-Attainment city/town. Annexure-I
2.	Quarterly Progress Report for restoration of polluted river stretches in the State of Meghalaya. Annexure-II
3.	Quarterly Progress Report for Solid Waste Management (including bio-mining of legacy waste dumpsite). Annexure-III
4.	Quarterly Progress Report for Bio-Medical Waste Management. Annexure-IV
5.	Quarterly Progress Report for Hazardous Waste Management. Annexure-V
6.	Quarterly Progress Report on sewage Treatment and Utilization of sewage. Annexure-VI
7.	Quarterly Progress Report on Compliance to E-Waste Rules. Annexure-VII

Secretary to the Govt. of Meghalaya
Forest and Environment Department

Secretary
to the Govt. of Meghalaya
Forest & Environment Department

ANNEXURE A/1

**QUARTERLY PROGRESS REPORT FOR THE PERIOD 01-10-2020 TO 31-12-2020 FOR CONTROL OF AIR POLLUTION
IN NON-ATTAINMENT CITY / TOWN**

BASIC INFORMATION					
NAME OF NON-ATTAINMENT CITY			BYRNIHAT, RI-BHOI DISTRICT		
STATE / UNION TERRITORY			MEGHALAYA		
NAME OF NODAL OFFICER OF PCB / PCC			DR. B. NONGBRI		
E-MAIL ID					
CONTACT NUMBER			9436110580		
DATE TILL WHICH PROGRESS IS SUBMITTED			01-07-2020 TO 30-09-2020		
ACTION POINT CODE	SECTOR	TOTAL NO. OF ACTIONS	NO. OF ACTIONS COMPLETED	NO. OF ACTIONS UNDER PROGRESS	REMARKS
CB	Capacity Building Monitoring Network & Source Apportionment Study	1. Stress on promotion of horticulture programme and use of organic manures / compost (i) Distribution of organic manure to selected beneficiaries within Byrnihat area. (ii) Training on organic farming. (iii) Training on horticultural crop production	Completed	-	Training on production of organic compost through Barkley method (18 days composting) has been taken up in villages adjacent to Byrnihat viz. Abri Jorbil, Bara-killing, Chota-killing, Killing, Hatimara, Noksigittim @ 2 units/village, the programme will also cover the other adjacent villages in the near future as well
		2. (i) Research studies including health impact studies, exposure, impacts and other relevant studies	-	Under progress	
		3. (i) Establish an Air Quality Management Division at SPCB/PCC Head Quarters to oversee air quality management activities in	Completed	-	Air Quality Management Division has been set up in Meghalaya State Pollution Control Board

		the State and interact with CPCB			
		4.(i) Set up and publicize helpline in each city/town as well as SPCB/PCC HQ for complaints against reported non-compliance	Completed	-	Awareness and Complaint Cell established in the Head office of MSPCB
		5.(i) Emission inventory to carry out source apportionment study and carrying capacity assessment in EPIP, Byrnihat Town	-	Under progress	1. CPCB has forwarded the Study proposal submitted by MSPCB to MoEF&CC for necessary sanction. 2. MSPCB has forwarded the information to CPCB on the identified towns/cities in the State of Meghalaya where Source Apportionment /Emission Inventory has not been initiated for consideration of Joint Studies by CPCB & MSPCB in Shillong city, Byrnihat town & Tura town.
		6.(i)The interim emission targets with regard to control of emissions from sources viz. vehicle, road dust, biomass and garbage burning, jhum cultivation, industries	-	Under progress	Implementation of measures to reduce emissions from vehicles, road biomass and garbage burning, jhum cultivation, industries is in progress by the concerned implementing agencies
		7.(i)To constitute a District Level Monitoring Committee – to review the progress and ensure smooth implementation of the plan	Completed	-	The MSPCB has constituted the District Level Monitoring Committee headed by the Deputy Commissioner, Ri-Bhoi District
		Total number of actions – 9	Total no. of actions completed – 4	No. of actions under progress – 5	
PO	Public Outreach	1. Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Completed	Under progress	The District Transport Officer, Ri-Bhoi directed the enforcement officer to conduct random checking cum awareness to all types of vehicles.

		2. Creation of awareness to farmers to stop burning of crops residue and biomass	Completed	-	The Director of Agriculture has taken the following actions: - i) Leaflets about awareness on the ill effects of burning if crop residues have been issued to the District Agriculture Officer & District Horticulture Officer, Ri-Bhoi District ii) Field officials are deputed to conduct training on composting and creating awareness on organic farming without burning the crop residues (on-going process). Inputs for the farmers may be given for organic farming iii) The field officials have been directed to comply and include these control measures in all training programmes conducted by the office
		Observation of World Environment Day, 5 th June, 2019 in non-attainment city-Byrnihat, Ri-Bhoi District, Meghalaya Total number of action – 3	Completed Total no. of actions completed – 3	No. of actions under progress –	
RD/ C&D	Road Dust and Construction & Demolition	1. Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units	Completed	-	Water sprinkling has been provided to control fugitive emissions from the storage, transportation of raw materials and transportation points to control dust pollution by industrial units at EPIP

		2. Ensure carriage of construction materials in closed/covered units	-	Under progress	Enforced by the District Administration
		3. Blacktopping of metalled road including pavement of road shoulders	Completed	-	Completed by MIDC in industrial area
		4. Prepare plan for widening of road and improvement of infrastructure for decongestion of roads	-	Under progress	The Executive Engineer, PWD (Roads), Nongpoh Division has submitted the following proposals: - i) Maintenance of road from Byrnihat point ii) Construction of road from Narbong to Santipur (L-7.00 Km) iii) Construction of road at Upper Amjok (L-1.50 km) iv) Construction of road at Upper Narbong
		5. Prepare plan for construction of expressways/bypasses to avoid congestion due to non-destined vehicles	-	Under progress	In progress by PWD
		6. Maintain potholes for free flow of traffic	Completed	-	Completed by MIDC in industrial area
		7. Prepare plan for creation of green buffers along the traffic corridors	completed	-	A total of 1510 nos. of seedlings were supplied by Forest Deptt. to various Industries to plant in vacant areas of EPIP, Byrnihat. Social Forestry Division planted the seedlings along the roadside of the approach road to EPIP, Byrnihat.
		8. Introduce water fountains at major traffic intersection, wherever feasible	Completed	-	Completed by MIDC in industrial area
		9. Greening of open areas, gardens, community places, schools and housing	Completed	-	The DFO, Social Forestry Division, Ri-Bhoi District has submitted a proposal for

		societies Total no. of actions – 9	No. of actions completed – 6	No. of actions under progress – 3	execution of the following works: - i) For raising of 0.5 Ha plantation at Byrnihat Industrial Area during 2019-20 ii) Creation of 1 Km Green Buffer Plantation at Byrnihat Industrial Area The proposal has been submitted to CPCB on recommendation of the Committee for necessary funding
VE	Vehicles	1. Prevent parking of vehicles in the non-designated areas	completed	-	The Superintendent of Police, Ri-Bhoi District, Nongpoh has designated and enforced No Parking Zones in Byrnihat areas
		2. Synchronize traffic movements/introduce intelligent traffic systems for lane driving	Completed	-	The Superintendent of Police, Ri-Bhoi District, Nongpoh has informed that due to insufficient intelligent equipments in the District, no scientific or intelligent systems were introduced for lane driving
		3. Launch extensive drive against polluting vehicles for ensuring strict compliance-Strict vigilance and no tolerance for visible emissions - stop plying of visibly polluting vehicles by impounding or heavy fine	completed	-	The District Transport Officer along with the Enforcement staff is launching drive against polluting vehicles to ensure strict compliance & vigilance and no tolerance of visible emissions by compounding fine as per M.V. Act, 1988.
		4. Introduction of public transport system in Byrnihat-Nongpoh route section	Completed	-	Public transport system is in place
		5. Introduction of electric vehicles in Byrnihat-Nongpoh route section	-	Under progress	The Transport is exploring the feasibility of introducing electric driven public transport vehicles in the Byrnihat-Nongpoh route

		6.Introducing of Mobile Vehicular Emission Testing Unit in Nongpoh-Byrnihat section	-	Under progress	District Transport Officer has suggested to the Office of the Commissioner of Transport to introduce Mobile vehicular emission testing unit in Nongpoh-Byrnihat section.
		7. Maintaining and enforcing of permissible loading limits of vehicles	Completed	-	The Enforcement Inspector is directed by the District Transport Officer to maintain and enforce strict permissible loading limits of all vehicles plying through the weighbridge
		8. Setting up of Pollution Under Control (PUC) Certification Centres	-	Under progress	The Transport Deptt. has received approval from the Govt. for setting up PUC Centre at Byrnihat,Ri Bhoi District.
		9. Strict vigilance and enforcement of PUC norms and link PUC with annual vehicle insurance to ensure 100% compliance	-	Under progress	District Transport Officer has requested the Commissioner of Transport for setting up PUC Centre in Nongpoh and to link with fitness certificates.
		10. Prepare Action Plan to check fuel adulteration and random monitoring of fuel quality data	-	Under progress	The Food Civil Supplies & Consumer Affairs Deptt. of Ri-Bhoi District has drafted an Action Plan which is deemed to be necessary for the control of fuel adulteration & monitoring of fuel quality. The following can be noted as priority: - <ul style="list-style-type: none"> • The FCS&CA Deptt. to coordinate with Indian Oil Corporation Ltd., Bharat Petroleum Corporation Ltd., Hindustan Petroleum Corporation Ltd. & other

				<p>Corporations to facilitate the Action Plan</p> <ul style="list-style-type: none"> • The various Oil Corporations to check the quality of the fuel in the depot/refinery before transportation to their respective destinations • The Oil Corporations thereafter to share the inspection report & other related information with the FCS&CA Deptt. • The Oil Corporations to depute their Officers for field inspection for their respective service stations & check the quality of the fuel again & for any adulteration therein. Thereafter share the report with the FCS&CA Deptt. • The Officers of FCS&CA Deptt. to conduct inspections of the fuel quality of the different service stations present in Ri-Bhoi District on receipt of the report from the Oil Corporations • On inspection of service stations, if any anomalies are detected with regard to adulteration, the service stations are liable for explanation and respective Oil Corporations to take necessary action • Samples of the fuel inspected to be maintained with FCS&CA Deptt. & may be subject to Laboratory tests for further clarity of the report • The Oil Corporations to further assist
--	--	--	--	---

					the FCS&CA Deptt. with technical knowhow & monitoring devices for proper & efficient inspections The inspections, monitoring and reports to be completed & scrutinized within 180 days from date of initiation.
		11. Introduction of CNG or PNG driven vehicles to reduce vehicular exhaust emission Total no. of actions – 11	- No. of actions completed -5	Under progress No. of actions under progress-6	Transport Department has suggested the State Government to introduce CNG or PNG driven vehicles to reduce vehicular emission
IP	Industries	1. Industrial units to install water spraying system in internal roads and washing of tyres of vehicles	Completed	-	Water sprinkling has been provided to control fugitive emissions from the storage, transportation of raw materials and transportation points to control dust pollution by industrial units at EPIP
		2. Identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units	Completed	-	Identification process of Brick Kilns completed. There is no brick kiln in Byrnihat, Meghalaya.
		3. Conversion of natural draft brick kilns to induced draft kilns (Zigzag technology)	Completed	-	Not arise since there is no brick kiln in Byrnihat under Meghalaya jurisdiction
		4. Strict enforcement of all pollution control measures in all industries including those located in unauthorized areas and Action against non-complying industrial units	-	Under progress	Verification of the compliance of specified norms by industries through inspection and monitoring is carried out by MSPCB from time to time

		5. Urgent ban of furnace oil, pet coke which are dirty industrial fuels with high Sulphur and heavy metals Total no. of actions – 5	Completed No. of actions completed – 4	- No. of actions under progress – 1	
BB/DF	Waste and Biomass-Dumping and Burning	1. Launch extensive drive against open burning of bio-mass, crop residues, garbage, leaves, etc.	Completed	-	
		2. Proper collection of horticulture waste (biomass) and its disposal following composting-cum-gardening approach	-	Under progress	Training on Berkeley method of composting and compost pit making for production of organic compost is going on which is an ongoing scheme.
		3. Ensure ban on burning of agriculture waste and crop residues and its implementation	Completed	-	10 nos of awareness cum training have been conducted to convert the agricultural waste and crop residues into production of organic compost in order to control burning of waste. Moreover, out of 257 nos. of compost pits distributed in the District, 12 numbers have been allotted to the adjoining areas of Byrnihat for this purpose.
		Total no. of actions – 3	No. of actions completed – 2	No. of actions under progress -1	
AQ	Air Quality Data	1. Air quality monitoring station expansion	-	Under progress	Proposal submitted for setting up of additional stations in Byrnihat residential area to CPCB for necessary funding
		2. Air Quality Index to be calculated & disseminated to the people through website & print/electronic media in local vernacular (on maximum weekly basis for manually	Completed	-	Air Quality Index (AQI) of the station is displayed in public domain through Board's website & Shillong Times Newspaper on weekly basis (manually

		operated monitoring stations and real time basis for continuous monitoring stations)			operated monitoring stations)
		3. Monitoring of DG sets to ensure that only those DG sets that meet the standards are allowed to operate and action against violations	-	Under progress	Monitoring is in progress. Besides, the Board also proposes to seek financial assistance for procurement of monitoring instruments from MoEFF&CC/CPCB
		4. MSPCB may undertake NLM in conjunction with the Police Department and take remedial action. Police Deptt. of the States may obtain the noise monitoring devices within a period of three months and specification of such devices may be finalized in consultation with the State PCBs. Police Deptt. of the States may also train their staff regarding the use of such devices and develop a robust protocol for taking appropriate action against the defaulters. Police Deptt to check the use of sound limiters in all sound system/public addresses system for effective control of noise pollution. Total no. of actions - 4	- - -	Under progress	Monitoring by MSPCB is in progress. Besides, the Board also proposes to seek financial assistance for procurement of monitoring instruments from MoEF & CC/CPCB Response awaited Response awaited Response awaited
			Total no. of actions completed - 1	Total no. of actions under progress - Response	

				awaited - 3	
--	--	--	--	-------------	--

**Nodal Officer
Meghalaya State Pollution Control Board**

QUARTERLY PROGRESS FOR THE PERIOD 01.10 .2020 TO 31.12 2020 FOR RESTORATION OF POLLUTED RIVER POLLUTED RIVER STRETCHES IN THE STATE OF MEGHALAYA

I.	Total No. of Pollution River Stretches	7 (Umkhrah & Umshyrpi river –Priority I:Umtrew, Nonbah & Kyrhukhla river –Priority IV: Myntdu & Lukha –Priority V)						
		Umkhrah	Umshyrpi	Umtrew	Nonbah	Kyrhukhla	Myntdu	Lukha
II.	In-situ Bio-remediation	PMC of Smart City has prepared the feasibility report for Nallah in-situ treatment for the drain falling within the ADB. The report was approved and accepted by the RRC.Proposal sent to the Govt. to engage the same consultant for preparation of DPR for the bio-remediation of remaining drains was approved and the same has been communicated to the PMC for finalisation of terms & conditions.The DPR will be completed by the 1 st week of March.			DPR is completed and the Water Resources Department is seeking fund for implementing the same. For Kyrhukhla and Lukha river, the Water Resources Department is processing the matter with the Deputy Commissioner ,East Jaintia Hills District for funding under Meghalaya Environment Protection Fund (MEPRF)			
III.	Sewage Treatment Plant							
	Total Sewage Generation (MLD)	33.52	15.47	0.36	3.10	0.8	3.07	0.5
	Total Existing Treatment Capacity (MLD)	0.05						
	Capacity Utilization							

Note: Garbage traps have been installed in 6 nos. of drains connecting to the rivers and one oil grease trap of 5kld installed in one drain of Umkhrah River.

Town	Existing STP	Capacity Being Utilized	Whether Complying or not	STP Proposed if any	Status (DPR/tendering/under construction/ETC etc.)
Shillong (catchment of Umkhrah & Umshyrpi river)	0.05 MLD	-	-	Faecal Sludge & Septage Management (FSSM) -0.35 MLD	Tender for FSSM has been floated on the 8 th December and the last date for bid submission is on 13 th January 2021 & and for On-site Treatment System land are being identified. Estimated

• Total No. of GPIs/SPIs	None	None	1	None	None	None	None
• No. of industries having OCEMS	None						

Town	Existing ETP Capacity(MLD)	Whether Complying or not	CETP Proposed if any	Status (DPR/tendering/under construction/ETC etc.)
Shillong	1.8	Complying	-	-
Byrnihat	1.0	Complying	-	-
Nongstoin	0.41	Complying	-	-
Ladrymbai & Khliehriat	0.1	Complying	-	-
Jowai	0.45	Complying	-	-
Khliehriat, Myndihati & Lumshnong	0.615	Complying	-	-

V.	Solid Waste Management	Umkhrah	Umshyrpi	Umtrew	Nonbah	Kyrhukhla	Myntdu	Lukha
	Total Municipal Solid Waste generation (TPD)	164.81		1.16	10.05	2.6	9.95	1.6
	Existing facilities (TPD)	12.72 (6.00 TPD Organic Compost + 6.72 Recyclables) a) Door to door collection is introduced in all wards and level of coverage is 100%.Segregation at source		15.0	Collection, segregation and transportation of wastes has been done by the SLRM team under SBM (Urban) .In some	Waste management soak pit household waste water management & organic	Door to door collection and transportation coverage is being done by the Jowai Municipal Board.	Waste management soak pit household waste water management & organic

		<p>is in place and the level of compliance by the residential households is 85% and by the commercial establishments about 45%. Chain link fencing has been installed at strategic garbage points. Penalty is imposed on habitual offenders.</p> <p>b) Additionally, Garbage traps have been installed in 6 nos of drains connecting to the rivers and one oil grease trap of 5 Kld installed in one drain of Umkhrah River. 170 TPD Compost Plant at Marten is completed and under testing of trial run and likely to be commissioned by the end of March 2021</p> <p>There are 4 nos of decentralised compost plants. 1 of the facilities is already functional at Marten while the other 3 have just been completed. Out of these, 2 are operational recently in Umpling and Lawjynriew. 1 is yet to be made operational.</p>		<p>households the biodegradable wastes are treated by composting method in compost pit</p>	<p>waste compost for 175 households under SBM (G)</p>	<p>Segregation at source is in place.</p>	<p>waste compost pit for 366 households under SBM (G)</p>
--	--	--	--	--	---	---	---

	Proposed	<p>Waste to energy of 100 TPD capacity and the proposed investment is INR 24.5 crores.</p> <p>MoU has been signed on 22nd June 2020 between the Department of Urban Affairs ,Government of Meghalaya and CHAMHANA GW India Pvt .Ltd on a Build, Own and Operate (BOD) basis for a period of 25 years.</p> <p>There is however ,delay in starting the project due to ongoing pandemic for transportation of equipments and other related matters to human resources .</p>	<p>Proposed for soak pit household waste water management & organic waste compost for 112 households under SBM (G)</p>	<p>Land has been identified and a compost plan has been sanctioned under SBM (Urban)</p>		<p>Within the existing dumping site portion of land has been identified for indigenous compost plant and waste recovery. The work is to be started soon.</p>	
Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river	Enclosed as annexure II						

VI.	Bio-medical/Hazardous/Plastic Waste Management(in TPD)	Umkhrah	Umshyrpi	Umtrew	Nonbah	Kyrhukhla	Myntdu	Lukha
	Total Bio-medical Waste generation	1.0597		0.0021	0.029	0.00608	0.41	Nil
	Total Bio-medical Waste Treatment	1.0597		0.0021	0.029	0.00608	0.41	Nil
	Bio-Medical Treatment facilities	<p>a) Common Bio-Medical waste treatment plan is completed and is under trial run</p> <p>b) The Urban Affairs has procured three Bio-medical Wastes vehicles solely for transport of Bio-medical Wastes.</p>						
	Hazardous Waste generation	Nil	Nil	1.17	Nil	Nil	Nil	0.1405
	Hazardous Waste Treatment	-	-	1.135	-	-	-	0.1405
	Plastic Waste generation	0.230		-	-	-	-	
	Plastic Waste processing	<p>(a) The plastic Waste was collected as municipal waste into dry waste and wet waste. The plastic waste was segregated from the dry waste at the dumpsite and collected for compaction and bailing and send to Cement plants for co-processing to be used as Fuel.</p> <p>(b) Used for road making in some parts of Nongstoin</p>						
	Total No. of Hospital and bio-medical waste generation/treatment	6	2	None	2	None	2	None
	Total of units generating Hazardous waste/treatment facility			6				11

		Umkhrah	Umshyrpi	Umtrew	Nonbah	Myntdu	Kyrhukhla	Lukha	
VII.	Ground water regulation	For Domestic purpose –District Level Committee Ground Water Resource (Deputy commissioner of respective District as Chairman and official of Water resources as Member Secretary) looks after it and grant NOC. For Commercial purpose - State Level Committee Ground Water Resource(Commissioner & Secretary, Water Resources as Chairman and Regional Director, CGWB, NER, as Member Convener) looks after it and grant NOC							
VIII.	Maintaining minimum e-flow of river	Perennial							
IX.	Protection and management of Flood Plain Zones (FPZ)	<ol style="list-style-type: none"> 1. RFP for engaging of consultant for Flood Plain zonation in identified river stretches sent to NPMU,NHP, MOJS has been floated. Date of opening of technical report is on the 16th Dec 2020.(Due to technical reasons FPZ is being proposed only at Umkhrah, Nonbah, Umtrew and Myntdu as other rivers flow through deep gorges).Evaluation process is in progress. 2. Proposal for setting up of HO stations sent to Govt. for availing sanction. 							
X.	Rain water harvesting	<ol style="list-style-type: none"> i. Rain water harvesting implemented for Schools and government buildings ii. Incorporated as one of the condition while giving permission for any house construction 							
XI.	Plantation along river	Proposal have been submitted to CEO CAMPA for according sanction to an amount of Rs.27,17,440/- in 2021-2022 for treatment of 48.58 ha (preliminary works for creation of plantations and creation of 94.5 polypot nursery beds for future plantations.					No proposal was made since there is a Reserve Forest and green cover on both sides of the river		
XII.	Development of biodiversity park on flood plains by removing encroachment	Matter of encroachment is pending in the Supreme Court .Biodiversity parks in existence.	No proposal for setting up of Bio-Diversity Park due to non-availability of Government land.						
XIII.	Reuse of Waste water	Treated wastewater are reuse for gardening/cleaning purpose							

Quarterly Progress Report for Solid Waste Management (including bio-mining of legacy waste dumpsites)

Sl. No	Questions	Remarks			
1	Number of ULBs	7			
2	Overall waste management status on States/UT				
a	Quantity of MSW generated (TPD)	229.18			
b	Quantity of MSW collected (TPD)	191.19			
c	Quantity of segregated & transported (TPD)	191.19			
d	Quantity of MSW processed (TPD)	9.64			
e	Quantity of MSW disposed in secured landfill site (TPD)	50.96			
f	Gap in Solid waste Management UTs (TPD) [1(a)-1(d)-1(e)]	168.58			
g	Solid waste Management Plan	7			
3	Waste Collection	Existing	Target	Gap	Timeframe
a	ULBs in which waste door-to door collection is implemented (No)	7	0	0	Completed
b	ULBs in which segregation of waste is implemented (No)	4	7	3	March, 2021
c	ULBs in which transportation of segregated waste is implemented (No)	4	7	3	March, 2021
4	Waste Processing				
a	Material Recovery facilities				
(i)	Total Capacity (TPD)	7.64	7.64	0	Completed
(ii)	Number	1	1	0	
(iii)	Number of ULBs covered	1	7	6	March, 2021
b	Recycling				
(i)	Total Capacity (TPD)	0	0	0	
(ii)	Number	0	0	0	
(iii)	Number of ULBs covered	0	0	0	
c	Composting				
(i)	Total Capacity (TPD)	2	170	168	April, 2021
(ii)	Number	1	1	0	April, 2021

	(iii)	Number of ULBs covered	1	2	1	April, 2021
d		Biomethanation				
	(i)	Total Capacity (TPD)	0	0	0	
	(ii)	Number	0	0	0	
	(iii)	Number of ULBs covered	0	0	0	
e		RDF				
	(i)	Total Capacity (TPD)	0	0	0	
	(ii)	Number	0	0	0	
	(iii)	Number of ULBs covered	0	0	0	
f		Waste to Energy Plants				
	(i)	Total Capacity (TPD)	0	0	0	
	(ii)	Number	0	0	0	
	(iii)	Number of ULBs covered	0	0	0	
4		Waste Disposal				
a		Landfill				
	(i)	Total Capacity	1,34,129 Cubic meter			
	(ii)	Number	1	1	0	
	(iii)	Number of ULBs covered	2	2	0	
5		Legacy Waste Management				
	a	Number of Dumpsites (No)	6			
	b	Quantity of waste dumped at dumpsites (Tons)	7,65,100 MT			
	c	Number of Dumpsites Cleared (No)	No information available			
	d	No of dumpsites in which bio mining has commented	Nil			
	e	Time frame for clearing all dumpsites	0			
6		Other Information				
	a	Information regarding development of model towns/cities/villages	No information available			
	b	Creation of Environmental cell	Yes			
	c	Standardization of rates for procurement of services/equipment (to do away with the tendering process) required for solid waste management	No information available			

Improvements Since Last Hearing				
Sl. No.	Item	Present Status	Status at the time of last hearing	Whether directed timelines have been adhered or not?
1	Door to door collection (%)	100%	66%	No
2	Source segregation of waste (%)	60%	50%	No
3	Waste Processing (TPD)	2%	2%	No
4	Dumpsites capped (No.)	0	0	Yes
5	Dumpsites Bio-remediated (No.)	0	0	Yes


Sr. Environmental Engineer, MSPCB

Quarterly Progress Report on Bio-Medical Waste Management								
Inventory of Health Care Facilities and Status of Authorisation						Status of Bar Code	Status of CBWTF	System of BMW management in areas not covered by CBWTF
Sl. No	Health Care Facilities	Inventory	Numbers of Authorisation Granted	Numbers of Authorisation under consideration	Number of HCF'S without Authorisation			
1	Govt. Hospitals	20	20	0	0	A reminder has been sent for submitting the status of implementation of Bar Code System to the CBWTF, Shillong Municipal Board and to all the Health Care Facilities	At Present, the CBWTF set up at Marten, with a capacity of 100kgs/hr. The Facility consist of a 100kg/hr incinerator, 50kg/hr Autoclave, a 50 kg/hr Shredder and a 1KLD Effluent Treatment Plant. The facility is completed and is under trial run.	On site Disposal after dininfection according to the Bio-Medical Waste Management Rules, 2016 and its amendments.
2	Private Hospitals	17	17	0	0			
3	Nursing Home	5	2	0	3			
4	Govt PHC	110	110	0	0			
5	Govt CHC	30	30	0	0			
6	Govt. Dispensaries	13	13	0	3			
7	Govt. Sub-Centres	459	362	0	97			
8	Govt Veterinary Dispensaries	118	79	0	39			
9	Private Clinics	80	80	0	0			
10	Laboratories	34	26	0	8			
11	Urban Primary Health Care	16	16	0	0			
12	Research Institute	1	1	0	0			
	TOTAL	903	756	0	150			



Sr. Environmental Engineer, MSPCB.

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020) by Chief Secretary

Sl. No.	Recommendations	Information required to submitted
A.	Pertaining to State Government /UT Administration	
1.	<p>i Whether the State/UT Govt/Admin has taken action to monitor the implementation of recommendations of the Monitoring Committee in the interim and Final report (related to State/UT and SPCBS/PCCs)? If yes, kindly provide details (viz., committees constituted, meetings conducted, Office memorandum issued etc.) If no, please provide the action plan with timeline.</p>	<p>A state level committee is constituted I</p>
2.	<p>i Whether the State/UT Govt/Admn has taken action to sensitize about duties to be performed by concerned department/agency? (a) If yes, please provide details (b) If no, kindly provide action plan with timeline.</p> <p>ii Which Department/agency has been authorized by State Government/UT Administration to ensure earmarking or allocation of industrial space or shed for recycling, pre-processing and other utilization of hazardous or other waste in the existing and upcoming industrial park, estate and industrial clusters, (a) Whether the agency authorized as at (ii) above, has earmarked or allocated industrial space/shed for recycling, pre- processing and other utilisation of hazardous or other waste. (b) If yes, please provide no. of areas earmarked/allocated and activities for which area has been earmarked. (c) If no, kindly provide action plan with timeline.</p> <p>Which Department/agency has been authorized by State Government/UT Administration for recognition and registration of workers involved in recycling, pre-processing, and other utilization activities? Please also provide details of the recognition and registration of workers (a) Whether the agency authorized as at (iii)</p>	<p>The Government has taken action regarding duties to be performed by concerned department/agency i.e Industries Department and the Labour Department.</p> <p>With regard to Labour Department it maybe mentioned that list of Industries handling Hazardous Wastes has been forwarded to them for necessary action with regard to recognition and registration of workers for which report is awaited</p>

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

	<p>above, has assisted in formation of groups of such workers to facilitate setting up such facilities? If yes, please provide no. of such groups formed and no. of workers in each groups. If no, please provide action plan with timeline.</p> <p>(b) Whether the agency authorized as at (iii) above, has undertaken industrial skill development activities for the workers involved in recycling, pre-processing and other utilization. If yes, please provide details of such skill development activities undertaken. If no, please provide action plan with timeline.</p> <p>(c) Whether the agency authorized as at (iii) above, has undertaken annual monitoring for safety and health of workers involved in recycling, pre-processing and other utilization. If yes, please provide details of the annual monitoring carried. If no, please provide action plan with timeline.</p> <p>iii. Whether State Government/UT Administration has prepared integrated plan for effective implementation of these provisions and submitted annual report to the MoEF&CC.</p> <p>iv. Provide action taken report on steps taken to ensure strengthening of institutional capacities for effective implementation of Rule 5 of HOWM Rules, 2016.</p>	
3.	<p>States/UTs who have responded are required to ensure strengthening of institutional capacities for effective implementation of the Rule 5 followed by monitoring through Chief Secretaries of State Government /UT administration. (State Government/UT Administration: 05 months)</p>	<p>The matter for strengthening of institutional capacities for effective implementation of the Rule 5 is being reviewed by the Chief Secretary.</p>

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020) by Chief Secretary

Appendix-A

Format for providing information w.r.t. directions of the Tribunal dated 07/07/2020 in the matter of 804/2017 (October, 2020-December, 2020) by SPCBs/PCCs

S. No	Recommendations	Information required to submitted
A.	Pertaining to Interim Report of Monitoring Committee	
1.	SPCBs/PCCs shall ensure timely submission of annual returns by all occupiers and in case of non-compliances (i.e. for non-submission/after lapse of timeline) action may be taken in accordance with the provisions laid down under the HOWM Rules, 2016.	i. Total No. of operating hazardous and other wastes handling units: 19 ii. How many hazardous or other waste generating units [of (i) above] have submitted annual returns by 30th June (2019-2020): 4 (Four) Units iii. How many units [of (i) above] have submitted annual returns after 30th June (2019-2020): NIL iv. How many units [of (i) above] have not submitted annual return (2019-2020): 15 v. In how many units [of (iii) & (iv) above] action has been taken by SPCB? 15
2.	SPCBs/PCCs shall prepare annual inventory report on hazardous and other waste generation and its management, as per CPCB's guidelines and ensure submission of same within stipulated timeframe as laid down under HOWM Rules, 2016.	i. Of the numbers of hazardous or other waste generating units, who have submitted annual returns, nos. of units are randomly verified, as per CPCB's guidelines, (Nos.): 1(one) Unit ii. Provide the list of such units. M/s Lafarge Umiam Mining (P) Ltd.
3.	SPCBs/PCCs to ensure verification and reconciliation of closing of manifest document for all the cases in Hazardous waste handling/ generating units.	i. In how many units, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the said period). iii. I(one) Unit ii. Of which, how many pertains to interstate movement and within the state? Interstate Movement 3(three)Units

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

4.	SPCBs/PCCs to ensure regular updation of website with respect to all enforcement actions along with details of industries and action taken thereof.	<p>i. Whether website of SPCB has been updated w.r.t. all enforcement actions along with (a) details of industries, (b) date of inspection including collection of effluent or other samples, (c) whether unit is compliant or not, (d) if non-compliant then action taken including the date of notice if any sent to defaulter and action taken pertaining to HOWM Rules: (Yes/No)</p> <p>NO</p> <p>ii. Provide specific link of all enforcement action uploaded in Board's website.</p> <p>N/A in view of reply above</p> <p>iii. Provide the copy of enforcement framework document developed by board for effective enforcement of Rules.</p> <p>N/A in view of reply above</p> <p>iv. Provide details of defaulting units as per Table 1 given below.</p> <p>NIL</p>
5.	Board shall take necessary action for compliance to the HOWM Rules, 2016 and recommendations of the Monitoring Committee	Enclosed at Appendix-B
6.	Board shall be directed to submit the 2nd, 3rd and 4th quarter compliance report.	

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

7.	Development of sectoral process based reasonable HW generation range/ environmental benchmarking/guidelines for HW recycling/ utilization and approach for waste management hierarchy and submit the progress report on the same within 06 months to CPCB.	Document is yet to be prepared. Guidance on preparation is being sought from the Central Pollution Control Board, New Delhi
8.	Board shall be directed to submit the status on setting up of TSDF or sharing arrangement with authorized common TSDFs of neighboring states.	<p>Site identification for establishment of common TSDF has been carried out by the Board alongwith the Industries Department. However the inventorization carried out by the Board it was found that the quantum of hazardous waste generated in the State is too less for establishment of Common Hazardous Waste Treatment, Storage & Disposal Facility (CHWTSDF). Industries generating landfillable hazardous wastes were directed to dispose their wastes in an authorized disposal facility. Similarly CPCB, New Delhi has submitted a report of the Committee on Categorization of States as Small States Based on Threshold Limit of Generation of Hazardous Waste for which the report is placed at Annexure-IV.</p> <p>Moreover it was decided in the meeting of Chairmen & Member Secretaries of North Eastern State Pollution Control Boards held on 26th May 2017, it was suggested to look into the possibility of sharing a Common Hazardous Waste Treatment, Storage & Disposal Facility (CHWTSDF) to be setup in Assam for treatment and disposal of the Hazardous Waste generated in Meghalaya.</p>
B. Pertaining to Final Report of Monitoring Committee		
1.	<i>Action point 15: Clearance of Waste Oil/Sludge from Ships:</i>	

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

	<p><i>Concerned SPCBs/PCCs or Port Authorities of State/UT to grant/obtain necessary authorization to cover hazardous wastes generated from both normal port operations/activities and all ship generated wastes (MARPOL annexes) (e.g in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016). The same be also covered in the annual report submitted as per HOWM Rules, 2016. (SPCBs/PCCs and Port Authorities: 05 months)</i></p>	<p>There are no ports (land or river) in the state of Meghalaya.</p>
<p>2.</p>	<p>Action point 15: Clearance of Waste Oil/Sludge from Ships:</p> <p><i>SPCBs/PCCs shall ensure that all the ports (including minor ports), ICDs/CFSs have mandatory authorization as per HOWM Rules, 2016. The said authorization shall be granted by the SPCB/PCC after due scientific evaluation. (SPCBs/PCCs: 05 months)</i></p>	
<p>3.</p>	<p>Action point 18: Collaboration between regulating authorities:</p> <p><i>SPCBs/PCCs along with Customs and Port authorities to ensure regular interaction among themselves for better compliance of import and export related issues and management of ship wastes. (MoEF&CC, CPCB, SPCBs/PCC, Customs and Ports Authorities: On a regular basis)</i></p>	<p>There are no ports (land or river) in the state of Meghalaya.</p>
<p>4.</p>	<p>Action point 19: Availability of Waste Reception Facilities at ports:</p> <p><i>SPCBs/PCCs may coordinate with DG(S) and Port Authorities for implementation of the aforesaid notification for environmentally sound management and disposal of ship wastes. (SPCBs/PCCs: 05 months)</i></p>	

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

5.	<p>Action point 20: Authorization for the waste reception facilities and ports: <i>SPCBs/PCCs shall ensure authorization is granted to Ports and Waste reception facility available at all ports and all the provisions of HOWM Rules, 2016 (i.e. authorization, manifest system, inventorisation etc.) are being followed by Ports and Waste Reception Facilities. (SPCBs/PCCs : 05 months)</i></p>	<p>There are no ports (land or river) in the state of Meghalaya.</p>
6.	<p>Action point 26: Display of information outside the factory gate: <i>SPCBs/PCCs shall ensure that verification of installation/updation of display boards at all the Hazardous waste generating units on a continuous basis. (SPCBs/PCCs : 05 months)</i></p>	<p>i. Number of hazardous waste generating units in the state: 19 ii. Number of units installed display board: 16 Units iii. Of (ii) above, how many has been verified by the Board: 16 Units iv. Number of hazardous waste generating units not installed/updated display board: 3(Three) UNITS v. Action taken by the board, in case of non-compliances observed: Directions is in process of being issued</p>
7.	<p>Action point 27: Institutional Reforms: SPCBs/PCCs shall ensure that adequate manpower is available with the PCB/PCC, training shall be regularly provided with emphasis on scientific evaluation and management of hazardous waste.</p>	<p>i. Is adequate manpower available with SPCB/PCC: NO ii. Steps taken to ensure adequate manpower are made available in SPCB/PCC and timeline for the same. Proposal has been sent to the Government and Central Pollution Control Board and reply is awaited iii. No. of training programs organized by SPCB/PCC during FY-2019-20. 1(One) program “MONITORING OF</p>

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

		<p>INDUSTRIAL EMISSION & AMBIENT AIR QUALITY” Total no of participants – 54 persons</p> <p>iv. No. of training programs attended by SPCB/PCC officials (which are organized by other agencies). 8(eight)</p> <p>*Please provide topic of the training programmes organised by Board and no. of officials attended the same.</p>
8.	<p>Action point 27: Institutional Reforms:</p> <p><i>SPCBs/PCCs should have adequate laboratory infrastructure for analysis of HW parameters.</i></p>	<p>i. No. and list of Hazardous waste parameters for which facility for analysis is available with SPCB/PCC. Enclosed at Appendix-C</p> <p>ii. Steps taken to provide adequate laboratory infrastructure for the remaining parameters in the SPCB/PCC and timeline for the same. NIL</p> <p>iii. In case of non- availability of the infrastructure current practice of the SPCB/PCC for analysis of HW parameters. NIL</p>
9.	<p>Action point 27: Institutional Reforms: <i>R&D work shall be regularly carried out by the SPCBs/PCCs either individually, in collaboration with other SPCBs/PCCs and expert technical Institutes/agencies. Continuous dissemination of information and awareness programs shall be carried out by the SPCBs/PCCs. (SPCBs/PCCs : 05 months)</i></p>	<p>(i) Capacity building for officers of Meghalaya State Pollution Control Board is dependent on training conducted by CPCB and other renowned institutes in the Country.</p> <p>(ii) It maybe informed that the Board has undertaken a research study on “Cleaner Production in Cement Industry for Environmental</p>

Format for providing information w.r.t directions of the Tribunal dated 07.07.2020 in the matter of O.A. 804/2014 (October, 2020 – December, 2020 by Chief Secretary

		<p>Sustainability”.</p> <p>It may be informed that the Meghalaya State Pollution Control Board will be not be in a position financially to regularly undertake research specifically in the areas of green chemistry, cleaner technology, waste minimization, circular economy.</p>
--	--	---


Sr. Environmental Engineer
Meghalaya State Pollution Control Board
Shillong

**Format for reporting implementation and monitoring of various
recommendations of the Monitoring Committee**

For Quarter: October-December 2020

Name of SPCB/PCC: Meghalaya State Pollution Control Board

Compliance Status as on: 31.12.2020

Basic Information

1. (a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: (Yes/No) If no,

YES

2. (a) (i) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No)

YES. Evaluation by SPCB Officials

- (b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no;

YES

3. (a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No).

NO. There are no pre-processing and recycling facilities in the State of Meghalaya

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No)

YES

A. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units: **19**

6. Total No. of Units (having valid authorization): **11**

7. (a) New Units applied for fresh authorization (during the quarter): **NIL**

(b) (i) New Units of (a) above granted authorization: **NIL in view of reply at Sl. 7(a)**

- (ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations:

(c) (i) No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above: **NIL**

- (ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization: **NIL**

- (iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **NIL**
- (d) Of (a) above, how many units were refused authorization: **NIL**
- (e) Of (a) above, how many authorizations cancelled or suspended: **NIL**
- (f) Other units (other than (a) above) who applied in previous quarter and authorization was refused: **NIL**
8. (a) Units applied for renewal of authorization (during the quarter): **5**
- (b) (i) Of units of (a) above, how many units have been granted renewal: **1**
- (ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **1**
- (c)(i) No. of authorization renewed (during the quarter) to units (who applied prior in previous quarter) and other than (b) above: **NIL**
- (ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before renewal of authorization: **1**
- (iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **1**
- (d) Of (a) above, how many units were refused renewal of authorization: **NIL**
- (e) Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused: **NIL**
- 9.(a) Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization: **1**
- (b) Nos. of hazardous and other wastes handling units (including recycling/utililizing/pre-processing/common TSDF facilities) inspected by SPCB (during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): **5**

B. Scientific identification & quantification of HW

- 10.(a) Of the fresh authorization granted [i.e. among 7(b)(i) and 7(c)(i) above], in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were: **NO FRESH AUTHORIZATION GRANTED**
- 11.(a) Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were: **NIL**
- (b) Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were: **NIL**
12. Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above],
- (a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: **NIL**
- (b) Of (a) above, in how many cases authorizations were amended accordingly: **NIL**

13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended ((during the quarter) accordingly: **NIL**
14. (a) Of (10), (11), (12) and (13), in how many units "other waste" categories or quantities thereof or both have been added (during the quarter): **NIL**
- (b) Of (14a) above, how many other waste category has been added: **NIL**

C. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:

15. Of (5) above:
- (a) How many units are only "hazardous wastes" recycling or utilization units: **NIL**
- (b) How many units are only "other wastes" recycling or utilizing units: **NIL**
- (c) How many units are recycling or utilization units of both i.e. hazardous waste and "other waste": **NIL**
- (d) How many units are hazardous or other waste pre-processing units: **NIL**
- (e) How many units are waste collectors: **NIL**
16. No. of inspections carried (during the quarter) in units as at (15) above, as part of inspections for renewal of authorization: **NIL**
17. No. of inspections (other than 16 above) carried (during the quarter) in units as at (15) above: **NIL**
18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: **NIL**
19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: **NIL**
20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: **NIL**

D. Manifest document

21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units: **1**

E. Inventory

22. Of (5) above
- (a) How many hazardous or other waste generating units have submitted annual returns by 30th June of preceding year: **9(Nine)**
- (b) How many units have submitted annual returns after 30th June of Preceding year: **3 (Three)**
- (c) How many units have not submitted annual return for preceding year: **7**
- (d) Of (b) & (C) above, in how many units action has been taken by SPCB? **7**
23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/ quantities generated/ daily record and manifest being maintained, etc.: **1(ONE)**

24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: NOT DEVELOPED
- (b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: N/a in view of reply at (a) above
- (c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). 31.12.2020

F. Enforcement actions (after 31/3/2019)

25. How many units were found violating one or other provisions of the HOWM Rules: 2
26. In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done (after 31/3/2019) by SPCB to invoke powers of refusal or revocation: 2
26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No) NO
27. Of 25 above, In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: NIL
28. Of 25 above, In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: NIL
29. (a) Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: NIL
- (b) Of (a) above, how many unit's authorisation have been refused or revoked: NIL
- (c) Of (a) above, how many unit has been prosecuted under the EPA: NIL
- (d) Of (a) above, FIR has been lodged against how many defaulting units: NIL
30. Of (25) above,
- (a) how many unit's authorisation (other than 29 above) have been refused or revoked: NIL
- (b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: NIL
- (c) Of (a) above, FIR has been lodged against how many defaulting units (other than 29 above): NIL
31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No): NO
- (b) Provide link address of the above site: N/a in view of reply at 31(a)

G. Common TSDF

32. (a) Whether State/UT has common or captive TSDF? If yes;

- NO

If no;

(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW. **NO arrangement made**

(c) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW. **No incinerable wastes in the State of Meghalaya**

(d) Whether SPCB/PCC has initiated any action for setting up of common TSDF?(yes/no)if yes, **YES**

(e) Whether site has been identified? **YES**

(f) EIA completed? **NO**

(g) EC granted? **NO**

(h) Provide the progress report in brief -

Site identification for establishment of common TSDF has been carried out by the Board alongwith the Industries Department. However the inventorization carried out by the Board it was found that the quantum of hazardous waste generated in the State is too less for establishment of Common Hazardous Waste Treatment, Storage & Disposal Facility (CHWTSDF). Industries generating landfillable hazardous wastes were directed to dispose their wastes in an authorized disposal facility.

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No) **NO**

(b) Number of incidences returning of the HW consignment by the common TSDF (after 31/03/2019) noted by SPCB: **NIL**

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No) **NO**

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC: **N/a**

(b) List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries): **N/a**

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: **N/a**

(d) Of (a) above, in how many units SPCB/PCC has verified deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC -(No.s) **N/a**

(d) Of (a) above, in how many units SPCB/PCC have verified Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (No.s) **N/a**

(e) What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words) **N/a**

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no, **N/a**

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): **No action plan**

- (b) How many domestic hazardous waste deposition centers exists in the State/UT: **NIL**
- (c) How many of (b) above have been authorised under HOWM Rules, 2016: **NIL**
- (d) Quantity of domestic HW received in deposition center for (till 31/03/2019)
- Disposal into TSDF
 - Recycling/Utilisation
- } No information available
- (e) Quantity of domestic HW received in deposition center for (after 31/03/2019)
- Disposal into TSDF
 - Recycling/Utilisation
- } No information available
- (e) Quantity of domestic HW disposed in TSDF (till 31/03/2019) } No information available
- (f) Quantity of domestic HW disposed in TSDF (after 31/03/2019) }
- (g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): **No action plan**
- (h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 31/03/2019) **N/a**
- (i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 31/03/2019) **N/a**
- (j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No) **NO**

J. Capacity Building

38. (a) Whether SPCB has at least one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No) **YES**
- (b) * Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: **31.03.2023**
- (c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no) **YES**
- (d)*Time (in terms of month month/year) by which (c) above would be provided: (provide calendar) **N/a**

K. Action Plan for recycling/utilization (with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy. **NO**

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilization on case to case basis? **NO**

if yes, provide the details.(upload option)

* If no, (ii) Target date for developing the same (Calendar/Upload option)

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no)

NO

Sr. Environmental Engineer
Meghalaya State Pollution Control Board

QUARTERLY PROGRESS REPORT ON SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE

Sl.No	City/Town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	STP commissioned in (Year)	Status (Operational/N on-Operational/Under Construction)	STP Installed Capacity (in MLD)	Actual Utilization of installed Capacity (in MLD)	Technology (UASB/ASP/OP/SBR/MBR/FAB Etc.)	Consent Status	Compliance Status			
											PH	TSS	COD	BOD
1	Thangskai	1	Meghalaya Cements Ltd., Thangskai, East Jaintia Hills District	N/A	2015	Operational	100 KLPD	60 KLPD	ASP	Valid	Samples yet to be collected			
2	Lumshnong	1	Star Cements Ltd., Lumshnong, East Jaintia Hills District	N/A	2005	Operational	400 KLPD	239 KLPD	ASP	Valid	Samples yet to be collected			
3	Shillong	1	North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Mawdiangdiang	N/A	2006	Operational	1 MLPD	1 MLPD	ASP	Valid	7.2	120	410	95
4	Shella	5	M/s Lafarge Umiam Mining Pvt. Ltd., Nongtra	N/A	2012	Operational (Package STP) 5 (Five) numbers 20 KLPD	120 KLPD	30 KLPD	UASB	Valid	7.8	7	10	4.6
											8	10	12	4.2
											8	8	11	4.4
											8.2	10	12	4
											8	7	12	3.8
5	Nongsning	2	Green Valliey Industries Limited, Nongsning, East Jaintia Hills District	N/A	2019	Operational (Package STP) 2 (Two) numbers 50 KLPD	30 KLD	30 KLD	MBR	Valid	8.4	16		12.2
6	Thangskai	1	Dalmia Cement (Bharat) Limited	N/A	2019	Operational	50 KLD	40 KLD		Valid	Samples yet to be collected			

Sr. Environmental Engineer, MSPCB

Quarterly Progress Report for the period on Compliance to E-waste Rules

Sl.NO.	Challenges/Activities	Stakeholder responsibility for implementation	Action	Current Status	Desirable level of compliance in terms of status	Gap between current status & desired level	Proposal for attending the gap with timelines
a.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCB/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity	<ul style="list-style-type: none"> Work for carrying out Inventorisation of E-waste for the whole State of Meghalaya has been allotted to M/s International Institute of Waste Management, Bengaluru and report of the same is awaited. 	<ul style="list-style-type: none"> Checking of informal Trading in the Whole State of Meghalaya. In the absence of dismantling and recycling centre in the State checking of the same does not arise. 	On completion of the work for Inventorisation of E-waste for the whole State of Meghalaya, checking of informal Trading in the remaining districts will be carried out.	31 st March, 2021
b.	Facilitate collection and disposal of e- waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivising setting up of recycling	The State Government viz Commerce & Industries Department has been advised to consider and include the E-waste Recycling unit/Dismantling unit in the State Industrial Policy so as to encourage setting up of the same by industrialist/entrepreneur etc for safe disposal of e-waste. Response is waited.	The State Government to facilitate disposal facility for e- waste		-
c.	Governance frame work for monitoring	SPCBs/PCCs/ District	Monitoring to be ensured at	<ul style="list-style-type: none"> District Level Committee was 	District Level Committee to be	Remaining six District viz.	-

	compliance	Administration/ CPCB	city/district and state levels for which nodal officers (District Magistrate) to be designated. Time Frame — Three (3) months.	formed viz West Khasi Hills District, West Garo Hills District, East Garo Hills District, East Khasi Hills District, South West Khasi Hills District, West Jaintia Hills and Ri Bhoi District. • The Board has issued remainder to the remaining Deputy Commissioner to constitute formation of District Level Committee at the earliest.	formed in all the District.	East Jaintia Hills District, Ri-Bhoi District, South Garo Hills District, South West Garo Hills District and North Garo Hills District Yet to constitute District Level Committee	
d.	Capacity building at district/State/CPCB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government/NGOs be run over one year.	The Board in collaboration with PRO viz M/s Karo Sambhav is continuously conducting awareness programme in various institution across Shillong and Jowai	Awareness programme to be carry out all across the State.	Awareness programme will be carried out to the remaining town in phase manner.	31 st March,2021
e.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection,	IEC plan has been prepared by the Board.	IEC Plan to be executed across the State	IEC Plan will be executed in collaboration with the District Administration.	31 st March,2021

			<i>incentive structure and facilities for recycling. Time frame – three (3) month The IEC plan to be executed over one year</i>				
f.	<i>Strengthen system of Enforcement</i>	<i>SPCBs/PCCs/ District Administration/ CPCB</i>	<i>Quarterly review of violations and enforcement actions at city/district/state level and quarterly report to be filed with CPCB</i>	<i>Report from the District Level Committee yet to be received.</i>	<i>On completion of the Inventorisation, road map towards strengthen of enforcement can be stipulated.</i>	<i>-</i>	<i>31st March, 2021</i>


Sr. Environmental Engineer, MSPCB.